CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: ZJAN 1995

APPLICATION NO: 717 of 1993.

APPLICANTS:- Sri.H.S.Ravindra Sharma, V/S.

RESPONDENTS: Secretary, Central Board of Direct Taxes, New Delhi and another.

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- Sri.B.R.Nagaraja Rao, Advocate, No.97, N-Block, Kuvempunagar, Eamgalarm MYSORE 570 023.
- 2. Sri.M.S.Fadmarajaiah, Sr.C.G.S.C., High Court Bldg, Bangalore-1.

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 23rd December, 1994.

Issued on 03/01/95

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. No.717/93

FRIDAY THIS THE TWENTY THIRD DAY OF DECEMBER 1994

Shri V. Ramakrishnan ... Member [A]

Shri A.N.Vujjanaradhya ... Member [J]

H.S. Ravindra Sharma, S/o H. Sreenivasaiah, Income-tax Officer, Ward I, Mysore.

... Applicant

[By Advocate Shri B.R. Nagaraja Rao]

v.

- Central Board of Direct Taxes, represented by its Secretary, North Block, New Delhi.
- The Chief Commissioner of Income-tax, C.R. Buildings, Oueen's Road, Bangalore-560 001.

... Respondents

[By Advocate Shri M.S. Padmarajaiah]

ORDER

Shri A.N. Vujjanaradhya, Member [J]:

1. We have disposed of similar claim today by means of a considered order in O.A. No.715/93 filed by one S.Ravi of the same Income Tax Department and have allowed the claim for additional pay therein after considering the similar contentions raised in this application. Besides the same advocates represent the parties in this application also and the learned counsel have advanced the similar arguments in this case too. Consequently we do not feel it necessary

to repeat the reasonings that are assigned for our conclusions in O.A. No.715/93 for allowing that application. Thus for the reasons stated in O.A. No.715/93 in the case of S. RAVI V. CENTRAL BOARD OF DIRECT TAXES we allow this application and direct the respondents to pay the additional pay for the applicant for having held the additional charge of another as per rules within three months from the date of receipt of a copy of this order:

MEMBER [J]

MEMBER [A]

THUE COPY

Section Officer

Central Administrative Tribunal Rangalore Bench

Bangalora

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Mapplication No. 224/95 Dated: 29 MAY 1995

APPLICANTS: H.S. Ravindrashamma, v/s.

RESPONDENTS: Secretary, CBDT, Wew Delhi & another

1. Svi. B. R. Nagaraja Roo, Advocate, No. 97, N.-Block, Kuvernpunagar, MYSORE-570023

2. Sxi. M.S. Padomarajailah, Sr. C.G.SC, High Court Bldg, BANGALORE-1.

Subject:- Forwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 10-05-95

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MAMO-224195 WOA 717193 2

Date

Office Notes

Orders of Tribunal

VR (MA) 10.5.95

Heard Shri MSP, who prays for extension of time by a further period of six months from 17.4.95 to implement the directions of this Tribunal dated 23.12.98 . He further submits that the copy of MA 224/95 has been served on the other side and received by them on 5.5.95.

In the circumstances, time iz extended by a further period of three months from 17.4.95. M.A.224/95 is accordingly disposed of.

member (A)

TRUE COPY

Central Administrative Tribunal

Bangalore Bench

Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, / Commercial Complex, Indiranagar, BANGALORE - 560 038.

Dated: 31 AUG 1995

Misc. Appln.No. 347 of 95 in

APPLICATION NO. 717 of 1993.

APPLICANTS: H.S.Ravindra Sharma,

V/S.

RESPONDENTS: Secretary, Central Board of Direct Taxes, New Delhi and another.,

- Sri.B.R.Nagaraja Rao, Advocate, No. 97, N-Block, Kuvempunagar, Mysore-570023.
 - 2. Sri.M.S. Padmarajaiah, Senior, C.G.S.C. High Court Bldg, Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 14-08-1995.

Issued on 31/8/85

A DEPUTY REGISTRAR JUDICIAL BRANCHES.

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In the Central Administrative Tribunal Bangalore Bench Bangalore 347 195 Application No. ORDER SHEET (Contd.) Seey CBD; New Delhison Soi. H. S. Ravindra Phasma Orders of Tribunal Date Office Notes ORDER ON M.A.NO.347 OF 1995 (PKS)VC/(TVR)M(A) AUGUST 14,1995. Heard the learned Standing Counsel on the Miscellaneous Application who sought for two months further extension As a final chance, time to comply with the order is extended by 2 months. $\leq d$ TEMBER(A) VICE-CHAIRMAN. TRUE COPY Central Administrative Tribunal Bangalore Bench Bangalore